

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-84 of 2014 in
Appeal No. 146 of 2012**

Dated : 3rd April, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Chhattisgarh Mini Steel Plant Association ... Appellant(s)

Versus

**Chhattisgarh State Electricity Regulatory
Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s) : Mr. Chinmoy Pradip Sharma
Mr. Sayan Ray
Mr. Sharad Sharma
Counsel for the Respondent(s): Ms. Swapna Seshadri for R.1
Mr. A. Bhatnagar for R.2**

ORDER

**IA-84 of 2014
(Appl. for Restoration)**

It is submitted that the additional affidavit filed by the Applicant before this Tribunal has not been received by the Respondent No.1. Therefore, the learned counsel for the Applicant is directed to serve the additional affidavit to Respondent No.1.

Post the matter on **11.04.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**